

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 562 of 1995

Thursday, this the 27th day of April, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. KS Surendran,
S/o KK Sanku,
MIG-I, Kasturba Nagar,
Cheriyyakadavanthara,
Ernakulam-20,
Rtd. Store Superintendent,
PA No. 24433, 25-ED Air Force Station,
Deolali, Nasik District, Maharashtra. .. Applicant

By Advocate Mr. KS Madhusoodhanan

Vs.

1. Accounts Officer (Pension, GI/Civil-Central Claim Numbering Group, Office of the CCDA (Pension) (Civil-Central Defence Account), Allahabad-14.
2. Air Officer Commanding, No. 25, Equipment Depot, Air Force Station, Deolali, Nasik, Maharashtra. .. Respondents

By Advocate Mr. Mary Help John David J, Additional Central Government Standing Counsel

O R D E R

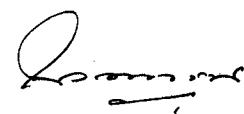
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that two spells of service which qualify for pension, have not been reckoned in fixing pension. We find that applicant has made more than a representation and that these remain unanswered. We are told by Counsel on both sides, that the first respondent is the authority to take a decision in the matter. Applicant may make a detailed representation before that authority, also appending copies of the earlier representations, and first respondent shall pass a

speaking order thereon within three months of the date of receipt of the representation. First respondent will do well to adhere to the time limit and avoid a charge of disobedience.

2. We dispose of the Original Application as aforesaid. No costs.

Dated the 27th April, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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